Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V due for 29.05.2008 but actually held on 05.06.2008

The Meeting No. 09/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 29.05.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 9/84-ALC3/2008 **MEETING DATE** : 29.05.2008

Online agenda cases

Case No.:1/5/84-ALC3/2008	11 3	Meet No/Date:9/84-ALC3/2008	Status:
	LTD.	29.05.2008	Deferred

		HQ File :01/84/050/00071/AM09/	RLA File :04/24/040/00072/AM05/	Lic.No/Date:0410058281	Defer Date:
\parallel_1				14.06.2004	10.07.2008
1	- 1				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

2		Case No.:2/5/84-ALC3/2008	Party Name: CELEBRITY FASHIONS PVT. LTD.		Status: Deferred
	,	HQ File :01/84/050/00072/AM09/			Defer Date: 10.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and obs				and observed

that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

	Case No.:3/5/84-ALC3/2008	1	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
$\ _3$	HQ File :01/84/050/00073/AM09/		Lic.No/Date:0410058290 14.06.2004	Defer Date: 10.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

	5	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
HQ File :01/84/050/00074/AM09/			Defer Date: 10.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided

to remind them and defer the case for re-listing on 10.07.2008.

		-	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
5	HQ File :01/84/050/00075/AM09/		l l	Defer Date: 10.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

	Case No.:6/5/84-ALC3/2008		Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
6	HQ File :01/84/050/00076/AM09/		I	Defer Date: 10.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

	Case No.:7/5/84-ALC3/2008	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
 ₇	HQ File :01/84/050/00077/AM09/			Defer Date: 10.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

	Case No.:8/5/84-ALC3/2008		Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
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8	Decision: The Committee consider	ered the case as per agenda alor		
			21.07.2004	10.07.2008
	HQ File :01/84/050/00078/AM09/	RLA File :04/24/040/00106/AM05/	Lic.No/Date:0410060366	Defer Date:

cision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

		Case No.:13/5/84-ALC3/2008	Party Name:RAJESWARI EXPORTS INC.	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Withdrawn	
		HQ File :01/84/050/00083/AM09/	RLA File :04/24/040/00411/AM06/	Lic.No/Date:0410076206 14.11.2005		
9	Decision: The Committee considered the case as per agenda alongwith other release that this case has already been considered by NC in its meeting held of 01/84/162/7681/AM-06/DES-V) and approved. It was therefore decided that R.A said NC decision for their record and withdraw the case from agenda.				eeting held on 08.12.2005 cided that R.A may be sent	5 (HQ. F.No.

10		Case No.:14/5/84-ALC3/2008	1 3	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Withdrawn	
	HQ File :01/84/050/00084/AM09/ RLA File :04/24/040/00412/AM06/ Lic.No/Date:0410076207 14.11.2005					
		Decision: The Committee consider that this case has already been only 162/682/AM-06/DES-V) and Committee consider the cord and well as	en considered by NC in its m dapproved. It was therefore decid	eeting held on 08.12.2005	(HQ. F.No.	

Case No.:22/5/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
HQ File :01/84/050/00092/AM09/	RLA File :35/24/040/00064/AM07/	Lic.No/Date:3510020622 14.03.2007	Defer Date 10.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application of A/A has not been received so far from R.A. It was decided to ask them to furnish a copy of the same and to defer the case for re-listing on 10.07.2008.

		1 3	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
12	HQ File :01/83/050/00363/AM08/		Lic.No/Date:0210100890 18.05.2007	Defer Date: 10.06.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

		- 11-15 - 11-11-11-11-11-11-11-11-11-11-11-11-1	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
13	HQ File :01/83/050/00753/AM08/		Lic.No/Date:0210102434 17.07.2007	Defer Date: 10.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

Case No.:796/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES	Meet No/Date:9/84-ALC3/2008	Status:
	PVT.LTD.	29.05.2008	Deferred

	HQ File :01/83/050/00754/AM08/	RLA File :02/24/040/00125/AM08/	Lic.No/Date:0210102442	Defer Date:
\parallel_{14}			17.07.2007	10.07.2008
11 .				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 10.07.2008.

l l	Party Name:JOOSUB PEERMAHOMED & CO	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Approved
HQ File :01/84/050/00036/AM09/		Lic.No/Date:0310462421 25.02.2008	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/15/08-09/Hosy. dated 03.06.2008 as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of export product
Men's full sleeve jacket (Barents Style)	100% Nylon yarn dye;d oxford fabric, GSM – 150+/-10%.	3.14 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

Case No.:19/4/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
HO File :01/84/050/00047/AM09/	RLA File:10/24/040/00201/AM08/	Lic No/Date:1010028959	Defer Date:

16	29.02.2008 [12.06.2008]
	Decision: The Committee considered the case as per agenda and observed that the case is under
	examination of DC (MSME) and comments are still awaited from them. In view of this Committee decided to
	defer the case for re-listing on 12.06.2008.

	Case No.:1/50/84-ALC3/2007	Party Name:MAYUR UNIQUOTERS LTD,	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Deferred
17	HQ File :01/84/050/00378/AM08/	RLA File :13/24/040/00025/AM08/	Lic.No/Date:1310025868 10.03.2008	Defer Date: 26.06.2008
	Decision: The Committee consideration that in this case application of A/A a copy of the same and to defer the	. •	n R.A. It was decided to ask	

II I		Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Approved
HQ File :01/84/050/00043/AM09/	RLA File :04/24/040/00398/AM08/	Lic.No/Date:0410094343 12.03.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/12/08-09/Hosy. dated 20.05.2008 as detailed below: -

_	10.00.2000 do detalled below.			
	Export Product	Import Item	Qty. allowed per Pc	
			of export product	
	Ezybox Hot Shoe (38	Nylon coated dyed	0.99 Sq.Mtrs./Pcs.	
	Mms X 38 Cms.) (Code	fabric of relevant		
	no. 2438)	GSM.		

Ezybox (60 Cms X 60	Nylon coated dyec	1.80 Sq.Mtrs./Pcs.
Cms.) (Code no. 2460)	fabric of relevan	:
	GSM.	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:27/5/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Approved
	HQ File :01/84/050/00097/AM09/	RLA File :35/24/040/00075/AM08/	Lic.No/Date:3510023257 28.03.2008	
19	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import at S.No.1 i.e Polyester Filament Yarn with 1% wastage and import item at S.No.2 i.e Polyester Staple Fibre with 5% wastage on repeat basis. It was also decided to advise the applicant firm to take necessary action for conversion of this adhoc norms into SION through concerned Export Promotion Council. R.A and Council may also be advised suitably in this case. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

	5	Meet No/Date:9/84-ALC3/2008 29.05.2008	Status: Approved
HQ File :01/84/050/00098/AM09/		Lic.No/Date:3510023258 28.03.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import at S.No.1 i.e Polyester Filament Yarn with 1% wastage and import item at S.No.2 i.e

Polyester Staple Fibre with 5% wastage. It was also decided to advise the applicant firm to take necessary action for conversion of this adhoc norms into SION through concerned Export Promotion Council. R.A and Council may also be advised suitably in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No.130	M/s. Scorpios Apparels Pvt. Ltd., Faridabad.
NC 09/09 dt. 29.05.2008	F.No. 01/84/162/970/AM-08/DES-V
Ratification of input output	norms against Advance Authorization No.0510210927
dated 23.10.2007 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/21/08-09/Hosy. dated 05.06.2008 as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of export product
Ladies short made in 100% Dupion Silk Fabric, GSM-60+/-10% (Style no. 51410181000)	Fabric, GSM-60+/-	2.10 Sq.Mtrs./Pcs.
Ladies dress made in 100% Dupion Silk Fabric, GSM-60+/-10% (Style no. 52210281000)	Fabric, GSM-60+/-	3.05 Sq.Mtrs./Pcs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

Case No.131	M/s. RR Leather Products Pvt. Ltd., Chennai
NC 09/09 dt. 29.05.2008	F.No. 01/84/50/64/AM-08/DES-V
Ratification of input output	norms against Advance Authorization No.0410089615
dated 25.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/06/08-09/Hosy. dated 09.05.2008 as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of export product
Men's woolen jacket made from 80% wool, 10% Nylon & 10% polyester fabric (Style no.3442260 B)	wool,10%nylon & 10%	2.10 Sq.Mtrs./Pcs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

Case No.132	M/s. S.P.Apparels Ltd, Coimbatore
NC 09/09 dt. 29.05.2008	F.No. 01/84/50/149/AM-07/DES-V

Re-fixation of input output norms against Advance Authorization No. 3210032893 dt. 26.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that the details submitted by the firm for seeking enhancement in the Qty. of inputs has been examined by the O/o DC (MSME) and have informed vide their U.O NO. 37(5)/92/05-06/Hosy. dated 03.06.2008 that since earlier norms were fixed on the basis of the same

documents i.e CAD and Sketch of the garment etc, there is no scope of enhancement of in this case. In view of this Committee did not find any scope to review this case, hence, rejected the request of the firm.

Firm may be informed accordingly.

Case No.133	M/s. S.P.Apparels Ltd, Coimbatore
NC 09/09 dt. 29.05.2008	F.No. 01/84/50/45/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No. 3210032387 dt.	
01.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that the details submitted by the firm for seeking enhancement in the Qty. of inputs has been examined by the O/o DC (MSME) and have informed vide their U.O NO. 37(5)/45/05-06/Hosy. dated 03.06.2008 that since earlier norms were fixed on the basis of the same documents i.e CAD and Sketch of the garment etc, there is no scope of enhancement of in this case. In view of this Committee did not find any scope to review this case, hence, rejected the request of the firm.

Firm may be informed accordingly.

Case No.134	M/s. Mallow International
NC 09/09 dt. 29.05.2008	F.No. 01/84/50/410/AM-07/DES-V
Ratification of input output	norms against Advance Authorization No.3210034302
dated 30.11.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. R. Sriram, Manager (Export & Logistics) in the firm, who appeared for personal hearing in this case. He explained the case alongwith sample and through Software presentation. He also explained that against the A/A in question, the export products are processed printed cotton made-ups like Table cloths, Cushion cover, Apron, Glove, Potholder, Table Runner, Curtain, Kitchen Towel and Napkin. In the printing stage, the imported printing inks are used that means, the inks are filled in the cartridges and the filled cartridge are kept in the textile printer and the printing of designs will undergo on the fabric as per buyers specification. He told that for printing "MIMAKI Inkjet Printer for Textile " is used. In the printing stage, the whole area of fabric is printed in 100% area of fabric. After printing, the printed fabrics will undergo the curing process and after curing, the printed fabrics will be cut into different sizes for sewing and final products. It was also explained that approximately 500 Sq mtrs. of fabrics is printed in a day by the unit.

In this connection, Committee also perused the recommendations of TC, Mumbai conveyed vide their letter No. 3(35)/2007/TPDC/5 dated 01.02.2007 by allowing Printing lnk to the extent of 1.5% of the weight of export product. The Committee after detailed deliberations felt that since there is a peculiar problem of computing the exact requirement of Printing Ink, it was decided to ratify the Advance authorization issued in this case by allowing Printing Ink to the extent of 1.5% of the total weight of export product i.e 173 Kgs of Printing lnk may be allowed. It was also decided to advise the applicant firm that in future they should describe the export product as 'Printed Fabrics & Made-ups' containing 100% of printing area and in the import item they should mention 'Inkjet Printing Ink for digital textile printers'

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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